

(७) जैतपुर सहकारी खेती समिति लि०, गांव जैतपुर (महरोली ब्लाक) ।

### दिल्ली में नाली व्यवस्था

११४०. श्री नवल प्रभाकर : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के लिंक रोड में पानी की निकासी के लिये नालियां नहीं छोड़ी गई हैं जिसके कारण निकटवर्ती बस्तियों में बरसात में पानी भर जाता है ; और

(ख) यदि हां, तो इसके निरीक्षण के लिए क्या कदम उठाये जा रहे हैं ?

स्वास्थ्य मंत्री (डा० भुशीला नायर) :

(क) और (ख). निगम क्षेत्र में दो लिंक रोड हैं, एक पंचकुइयां रोड से करोलवाग जाने वाली और दूसरी लोदी रोड को रिग रोड से मिलाने वाली । इन दो लिंक रोडों पर नालियों की आवश्यकता प्रतीत नहीं होती ।

### Covering of Tiruvannamalai Railway Station Platform

1141. **Shri Dharmalingam:** Will the Minister of Railways be pleased to state:

(a) whether there is a proposal to put a covering top to the platform of Tiruvannamalai Railway Station;

(b) if so, when the work is likely to be taken;

(c) if not, the reasons therefor; and

(d) whether Government are aware of the absolute necessity of a covering top at the platform since it is an important pilgrim Centre?

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):**

(a) Yes.

(b) and (c), It is not possible to indicate at present, as it will depend on availability of funds and steel.

(d) Covering over platform is a desirable amenity which is being provided on a programmed basis within the funds available.

रेल दुर्घटना के लिये उत्तरदायी कर्मचारियों के विरुद्ध की गई कार्यवाही

११४२. श्री विशनचन्द्र सेठ : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत वर्षों में रेलवे में जो अधिक दुर्घटनाएँ हुईं, उनकी सरकारी जांच के उपरान्त यह सिद्ध हुआ कि रेलवे अधिकारियों की लापरवाही से ही अधिकांश दुर्घटनाएँ हुई थीं ; और

(ख) यदि हां, तो उन रेलवे कर्मचारियों अथवा अधिकारियों के विरुद्ध क्या कार्यवाही की गई ?

रेलवे मन्त्रालय में उपमन्त्री (श्री शाह नवाज खां) : (क) रेल दुर्घटनाओं का जांच से पता चला है कि बहुत सी दुर्घटनाएँ कर्मचारियों की गलती से हुईं ।

(ख) दोषी कर्मचारियों पर अनुशासन की समुचित कार्यवाही की जाती है । उन्हें नौकरी से हटाये जाने से लेकर निन्दित करने तक का दण्ड दिया जाता है । दण्ड निर्धारित करते समय अन्य प्रासंगिक बातों के साथ इस बात का ध्यान रखा जाता है कि दुर्घटना किन परिस्थितियों में हुई और किस प्रकार की थी, दुर्घटना के लिए जिम्मेदार कर्मचारी की सेवा का रिकार्ड कैसा है और उसने कितने साल की नौकरी की है ।

### Libraries in Hospitals in Kerala

1143. { **Shri A. K. Gopalan:**  
**Shri Umanath:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Kerala Grandhasala Sangam had at any time represented to the Central

Government for grant for a scheme to organise libraries in the Hospitals for the benefit of the inpatients; and

(b) if so, the Government's decision thereon?

**The Minister of Health (Dr. Sushila Nayar):** (a) No.

(b) Does not arise.

#### Dismissal of Railway Employees

**1144. Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether the operation of Section 149 of the State Railway Estt. Code viz., that any employee could be removed from service without assigning any reason under agreement is still in vogue;

(b) if so, how many employees were removed under this rule in the year 1961-62; and

(c) what steps have been taken to stop this practice?

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):**

(e) Railway servants are not removed from service under Rule 149 of the Indian Railway Establishment Code, but their services are terminated in exercise of the contractual right under that rule. The rule is still in vogue.

(b) No one was removed from service. But the services of 68 employees were terminated under this Rule.

(c) Does not arise.

#### New Medical Colleges

**1145. Dr. L. M. Singhvi:** Will the Minister of Health be pleased to state:

(a) whether there are any definite criteria for determining the need and location for new medical colleges;

(b) whether the Government are aware that the output of medical graduates in certain States is far below their minimum requirements;

(c) whether it is proposed to establish a new medical college in Jodhpur in the near future; and

(d) if not, the reasons therefor?

**The Minister of Health (Dr. Sushila Nayar):** (a) There are certain criteria for determining the need and also the location of new medical colleges in the States. They are broadly as follows:—

(i) Population to be served within the State—student population ratio and doctor population ration. The Health Survey and Planning Committee have remarked that it would perhaps be a safe target to aim at having one doctor for every 3000/3500 population at the end of the Fourth Five Year Plan period;

(ii) Existing facilities, such as buildings, equipment, etc., available for starting new medical colleges;

(iii) Facilities available in the hospital or hospitals to be attached to the college to be started;

(iv) Availability within the State, of teaching staff and other personnel required for running the college;

(v) Availability of funds; and

(vi) Preference for backward and under-developed areas wherever it is necessary and possible.

(b) Yes.

(c) and (d). The Government of India have not so far received any proposal from the Government of Rajasthan for the establishment of a medical college at Jodhpur. As medical education is a State subject, it is for the State Government to initiate the proposal.